- (c) No, Sir.
- (d) The scope for basing some of the future capacity on coal, fuel oil and natural gas to the maximum extent is being studied.

Written Answers

## कुंआरों की नसबन्दी

- \* 337. श्रो निरंजन वर्मा : क्या स्वास्थ्य, परिवार नियोजन और नगर विकास मंत्री यह बताने की कृपा करेंगे कि :
- (क) क्या भारत सरकार को मध्य प्रदेश के होशंगाबाद जिले से हांल में इस आशय की कोई शिकायत प्राप्त हुई है कि वहाँ पर डाक्टरों ने धन के लोग में आकर दो कुंआरे भाइयों की नसबन्दी कर डाली है और यदि हां, तो उसके बारे में क्या कार्रवाही की गई है;
- (ख) इस प्रकार के गैर-कानुनी तथा अनावश्यक कार्य किये जाने के बारे में अब तक कितनी शिकायतें प्राप्त हुई हैं ;
  - (ग) उन पर क्या कार्यवाही की गई है?

## T [VASECTOMY OPERATION ON BACHELORS

- •337. SHRI NIRANJAN VARMA: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVÉLOPMENT be pleased to state:
- (a) whether the Government of India have received any complaint recently from the District of Hoshangabad, Madhya Pradesh, to the effect that the doctors there had performed vasectomy operation on two brothers who were bachelors, for the sake of money and if so, what action has been taken thereon;
- (b) how many complaints have been received so far about such unlawful and unwarranted acts; and
- (c) what action has been taken on them?]

स्वास्थ्य, परिवार नियोजन और नगर विकास मंत्रालय में राज्य मंत्री (डा० एस० चन्द्रशेखर) : (क) भारत सरकार को अभी तक ऐसी कोई शिकायत नहीं मिली है। इस मामले की पूरी

जानकारी का पता लगाने के लिये राज्य सरकार

को लिख दिया गया है।

(ख) अविवाहित व्यक्तियों के नसबंदी आपरेशन किए जाने के सम्बन्ध में िक कहोक शिकायतें प्राप्त हुई हैं।

to Questions

- (ग) ऐसी शिकायतें सम्बन्धित राज्य अधिकारियों को जांच-पडताल और उचित कार्यंवाही के लिए भेज दी जासी है।
- t[THE MINISTER OF STATE IN THE HEALTH, MINISTRY OF PLANNING AND URBAN DEVELOPMENT (DR. S. GHANDRASEKHAR): (a) No such complaint has yet been received by the Government of India. A reference has been made to the State Government for ascertaining details of the case.
- (b) Only a few isolated complaints sterilization operations having been per formed on unmarried persons have been received.
- (c) Such complaints are referred to the concerned State authorities for investigation and suitable action.]
- \*338. [Transferred to the 12th December 1968].

## MEDICAL RELIEF TO MILITARY PENSIONERS

- \*339. SHRI J. S. TILAK: Will the Minister of FINANCE be pleased to state.
- (a) whether Government have recently decided to give free medical relief to military pensioners and their families; and
- (b) if so, whether there is any proposal to extend similar relief to the civilian pensioners and their families also?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JA-GANNATH PAHADIA): (a) With effect from 14-10-66, Government have extended the benefits of free out-patient treatment in the nearest military hospital to the ex-service pensioners and their families and the families of the deceased service personnel drawing pension of some kind. Free supply of medicines locally available in the hospitals is also made

For in-patient treatment, hospital stoppages at specified rates are recoverable [except in the case of unemployed pensioned; JCOs, Other Ranks, NCs(E) and their; equivalents in Navy and Air Force and their families who are afforded free treatment available locally.

The above concessions do not include treatment of pulmonary tuberculosis, leprosy, mental diseases, malignant diseases or any other disease for which treatment is not ordinarily available from local military sources.

(b) There is no proposal to extend "similar relief to civilian pensioners and their families on account of constraints of financial resources. However, the benefits of Central Government Health Scheme have been extended to civilian pensioners and their families residing in Delhi/New Delhi who desire to join the Scheme on payment of prescribed contribution *w.e.f.* 25th December, 1964.

## FLOODS IN BENGAL, BIHAR AND ASSAM

\*340. SHRI A. P. CHATTERJEE:

SHRI M. R. VENKATARA-MAN: SHRI K. P. SUBRAMANIA MENON : SHRI RAJNARAIN:

Will The Minister of IRRIGATION AND POWER be pleased to state :

- (a) whether an Experts' Committee has been appointed to go into the question of flood in the States of Bengal, Bihar and Assam;
- (b) if so, the terms of reference of the Committee;
- (c) what are the names of the members of the Committee; and
- (d) by when the Committee is likely to submit its report?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) to (d) A statement is laid on the Table of the House.

STATEMENT

- (a) A High Level Technical Committee has been appointed to go into the flood problems of North Bengal. The problems of Bihar and Assam have been studied by Committees appointed earlier and aie under review by the Ministry of Irrigation and Power.
- (b) The terms of reference of the Committee are :
- (a) to study the causes and prepare a detailed account of the causes of the October floods in North Bengal;

- (b) to study and assess the natur and extent of damage caused to engineering structures during this flood;
- (c) to lay down criteria for the design of engineering structure for North Bengal in the light of such study and in particular for waterways for railway and road bridges.
- (d) to make suggestions for remedial measures in critical areas.
- (e) to study the existing flood warning system in the area and to suggest improvements therein.
- (c) The members of the Committee are :
  - (i) Chairman, C.W.& P.C. Chairman
  - (ii) Director, Civil Engg., Ministry of Railways, Railway Board . Member
  - (iii) Director General (Roads Development) Ministry of Transport (Roads Wing)
  - (iv) Director General of Observatories, I.M.D..
  - (v) Director General, Geological Survey of India
  - (vi) Members (D. & R.), C.W.& P.C.
  - (vii) Chief Engineer (Roads), Govt. of West Bengal . .
- (viii) Chief Engineer (Irrigation & Waterways), Govt. of West Bengal
  - (ix) Chief Engineer (F.C.)
    C.W.& P.C. Member
    Secretary
- (d) The Committee has been asked to submit its report by the end of December, 1968.

REMOVAL OF ANOMALIES IN PAY ARISING OUT OF THE APPLICATION OF F.R. 22-G

- \*341. SHRI A. D. MANI: Will the Minister of FINANCE be pleased to refer to the reply to Unstarred Question No. 827 given in the Rajya Sabha on the 12th March, 1968 and state:
- (a) whether the anomalies in pay arising out of the application of F.R. 22-C between